

HARYANA VIDHAN SABHA

BILL No. 17-HLA of 2025

THE HARYANA LEGISLATIVE ASSEMBLY (MEDICAL FACILITIES TO MEMBERS) AMENDMENT BILL, 2025

A

BILL

further to amend the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:-

Short title. 1. This Act may be called the Haryana Legislative Assembly (Medical Facilities to Members) Amendment Act, 2025.

Substitution of section 3 of Haryana Act 19 of 1986. 2. For section 3 of the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986, the following section shall be substituted, namely:-

“3. Medical Facilities.- Every member shall be entitled to such medical facilities for himself and for such members of his family, as may be prescribed:

Provided that in case of death of a member, recipient of family pension of such member shall be entitled to such medical facilities:

Provided further that a member, who is appointed as Chairman of the Board/Corporation owned or controlled by the Central Government or any State Government, shall have an option either to avail medical facilities in his capacity as a member or as Chairman of the Board/Corporation, as the case may be.”.

STATEMENT OF OBJECTS AND REASONS

Under section 3 of the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986, every member of the Haryana Legislative Assembly is entitled to such medical facilities for himself and for such members of his family.

At present, the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986, does not contain any provision for providing such medical facilities to the recipient of the family pension.

During the recent past, various individuals of recipient of the family pension have from time to time approached the Hon'ble Speaker and stated that:-

- (i) after the death of spouse his/her medical facilities ceased as per the present provisions in the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986.
- (ii) With advancing age, health issues become more prevalent, along with increasing family responsibilities.
- (iii) Keeping in the mind age factor and associated families responsibilities, it is essential to make provisions for extending medical facilities to recipients of the family pension.

Considering the above suggestion, the Bill seeks to substitute section 3 of the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986, to provide for such medical facilities to family pension recipients.

Mahipal Dhanda,
Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

CHANDIGARH:
The 28th March, 2025

Dr. Satish Kumar,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 28th March, 2025, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

FINANCIAL MEMORANDUM

Under section 3 of the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986, medical facilities are being availed by 300 Ex MLA's of the Haryana Legislative Assembly. The approximate expenditure in financial year 2024-25 for Ex-MLA's medical reimbursement was Rs. 2,00,00,000/- .

The number of family pensioners of Ex-MLA's is 130. It is estimated that an additional expenditure of approximately Rs. 1,00,00,000/- would be incurred, if medical facilities are extended to recipients of the family pension.

ANNEXURE

EXTRACT FROM THE HARYANA LEGISLATIVE ASSEMBLY
(MEDICAL FACILITIES TO MEMBERS) ACT, 1986

3. Medical Facilities.- Every member shall be entitled to such medical facilities for himself and for such members of his family as may be prescribed:

Medical
Facilities

Provided that a member, who is appointed as Chairman of the Board/Corporation owned or controlled by the Central Government or any State Government, shall have an option to either avail medical facilities in his capacity as a member or as Chairman of the Board/Corporation, as the case may be.